## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No. 45/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2016

NAME OF THE PARTIES: M/s. Crest Logistics And Engineers Pvt. Ltd.

M/s. Ming Yang Holdings (Singapore) Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241, 242, 244 & 246 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

Mr. Pradeep Sancheti, Senior Advocate?
Mr. Rahul Sauda, Adv.
Mr. Sabeena Mahadik, Adv
Mr. Pankaj Utlavadhi Adv
Mr. Sagar U. Hate Adv
ilb. S. R. Legol.

## Order

## CP No.45 /241-242, 244 & 245/NCLT/MB/MAH/2016

The Petitioner Counsel has sought time for filing rejoinder in the Main Petition therefore, the time for filing rejoinder is extended on or before the next date by serving copies on the other side two days before.

As to Application filed u/s 45 of Arbitration and Conciliation Act moved by the Respondent side, the time for filing rejoinder is hereby extended until next date of hearing, but copy of the same shall be supplied to other side on or before 10.12.2016.

Since the pleadings will be complete in Application u/s 45 of Arbitration and Conciliation Act and main Company Petition by next date of hearing, for the sake of expeditious disposal of proceedings pending before this Bench, the parties are hereby directed to submit their submissions in the Application above and the main Petition as well by filing concise written submissions from either side on or before next date of hearing.

List this matter for hearing on 13.12.2016.

sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)